

48

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.A No. 256/(MAH)/2015
M.A No. 431/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

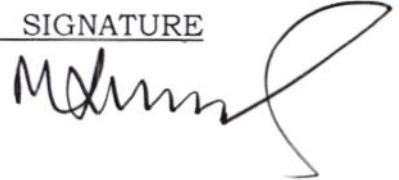
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Bhatgaon Mines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1	Mullesh Sinha	PCS
---	---------------	-----



ORDER

MA 431/2017 IN TCA No. 256/I&BP/NCLT/MB/MAH/2015

For the Applicant has filed MA 431/2017 in TCA 256/2015 seeking
Corrigendum for the Order dated 11.5.2017, this Bench has given corrigendum to the
order as follows:

The section of law mentioned as 159 of the Act in first page is replaced
with Section 166.

Extension of time has been given for filing the order with the Registrar
of Companies within a week from the date of receipt of the Order.

Accordingly, this Application is allowed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)